

(50)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 64/1998
in
O.A. NO. 1958/1995

New Delhi this the 22nd day of July, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Shri B. L. Gupta S/O S. P. Gupta,
R/O B-25/1, East of Kailash, ... Applicant
New Delhi.

(By Shri D. P. Avinashi, Advocate)

-Versus-

1. Shri Ajit Kumar,
Secretary, Ministry of Defence,
Government of India,
South Block,
New Delhi.

3. Brig. D. D. Singh Sandhu,
Central Ordnance Depot (COD),
Delhi Cantt,
New Delhi-110010. ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

In view of the fact that the Delhi High Court
has stayed the operation of the order passed by the
Tribunal in OA No. 1958/95 on 2.7.1997, for
non-compliance of which this contempt petition has
been filed, we are of the view that this contempt
petition has become infructuous.

2. Accordingly, the contempt petition is
dismissed. Rule nisi, if any, shall stand discharged.

Yours

However, the applicant is given liberty to renew the application for contempt if the stay is vacated, or ultimately the order of the Tribunal is maintained by the High Court.

Kumar

(K. M. Agarwal)
Chairman

Ahooja

(R. K. Ahooja)
Member (A)

/as/